

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

O. A. NO. 181 OF 2013
Cuttack, this the 8th day of April, 2013

CORAM
HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)

.....
Smt. Surya Kanti Nayak,
aged about 65 years,
W/o. Late Pratap Chandra Nayak,
At- Nahru Nagar, 10th Lane,
Po.-Gosani Nuagaon,
Berhampur-3,
Dist-Ganjam-760001.

...Applicant
(Advocate(s) : Mr. P.K.Padhi)

VERSUS

Union of India Represented through

1. Secretary-cum-Director General of Posts,
Dak Bhawan,
Sansad Marg,
New Delhi-110116.
2. Chief Post Master General,
Odisha Circle,
Bhubaneswar,
Dist. Khurda-751001.
3. Post Master General,
Berhampur Region,
At/PO- Berhampur,
Ganjam-760001
4. Director of accounts (Postal)
At-Mahanadi Vihar,
PO-Naya Bazar, Cuttack-753004.

... Respondents

(Advocate: Ms. S.Mohapatra)



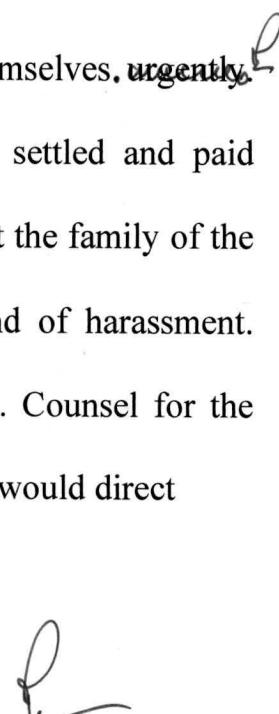
ORDER

MR. R.C.MISRA, MEMBER(ADMN.):

Heard Sri P.K.Padhi, Ld. Counsel for the applicant, and Ms. S.Mohapatra, Ld. Counsel representing the Respondents.

2. Sri Padhi has submitted that the applicant happens to be the widow of the Govt. servant and is entitled to receive the family pension after the demise of the Govt. servant who was in receipt of provisional pension. The applicant has made a representation to Respondent No.3 on 10.02.2012 (Annexure-A/3 of the application) followed by another representation to the Chief Post Master General, Bhubaneswar (Respondent No.2) on 19.05.2012 requesting for sanction of family pension as admissible. Ld. Counsel for the applicant has also submitted that a direction should be given to the concerned authorities to dispose of these pending representations for sanction of family pension.

3. Settlement of family pension is an urgent matter to which the concerned administrative authorities should apply themselves. *urgently*. Wherever family pension is admissible it should be settled and paid expeditiously and every care should be taken to see that the family of the deceased Govt. servant does not go through any kind of harassment. However, in view of the submission made by the Ld. Counsel for the applicant, without going into the merits of this matter, I would direct



Respondent No.2 as well as Respondent No.3 to dispose of the representations, if they are pending at their level, within a matter of four weeks and if family pension is sanctioned in favour of the applicant, it should be paid to her within next two weeks thereafter.

4. With these observation and direction, the O.A. stands disposed of at the stage of admission.

5. Mr. Padhi, Ld. Counsel for the applicant, undertakes to file postal requisites by today itself for communication of this order along with paper book to Respondent Nos. 2 and 3 by Speed Post.


MEMBER (Admn.)

RK